

they fail to arrive at a conclusion or if they request us we will approach them and if necessary definitely we will convene the meeting.

Applications under Retired persons scheme

*841. SHRI RAMJI LAL SUMAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether D.D.A recently invited applications under Retired Persons Scheme from persons registered with it under new HUDCO Pattern Scheme, 1979;

(b) whether some cases have come to the notice of the Government where retired persons failed to apply for allotment of a house within the stipulated period due to lack of information of such a scheme; and

(c) whether D.D.A. propose to give one more chance to such persons to enable them to apply for allotment of a flat?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) Some such representations have been received from persons who failed to apply in time although wide publicity had been given in the Press.

(c) Opportunity to retired/retiring persons is given by DDA from time to time. Those who missed the last opportunity may apply again as and when such applications are invited next.

[*Translation*]

SHRIRAMJILAL SUMAN: Mr. Speaker, Sir, DDA had announced a scheme in 1979 under Retired persons' Scheme under which retired employees were supposed to be allotted plots and houses by DDA on priority basis. The employees, who registered their names under this scheme, have been in constant touch with the DDA since 1979. They also took up this matter in 1987 and

1988. In 1989, the Government took a decision and published an advertisement in this regard in some newspapers which went unnoticed by a large number of people and thus they were deprived of this opportunity. I would like to know the time by which the remaining retired employees would be allotted plots/houses on priority basis?

[*English*]

SHRI MURASOLI MARAN: Sir, I have already said in the main reply that from the draws held in November 1988, October 1989 and January 1990, about 145 persons have been left out. Among the 145, 94 applications were cleared for allotment but kept pending due to non availability of category three flats. These are expected to be covered within the current year. There are 51 applications which were found to be either incomplete or from ineligible persons and they have been provisionally rejected. So the balance 94 applicants will be covered during current year itself.

[*Translation*]

SHRIRAMJILAL SUMAN: Mr. Speaker, Sir, people have been assured time and again that they would be allotted flats on priority basis. I would like to know from the hon. Minister a specific period by which flats will be allotted.

[*English*]

SHRI MURASOLI MARAN: You know the backlog is not much. It is after all 94. So, within a few months, i.e. within the end of this year, they will be covered.

[*Translation*]

SHRI MADAN LAL KHURANA: Mr. Speaker, Sir, I would like to know the total number of persons who registered their names during 1979, the number out of them who were allotted plots/houses during the last ten years and the number of persons who are waiting for allotment. What steps are being taken to cover the remaining per-

sons? I would like to know as to what happened to the money deposited by them because the interesting thing is that in 1979 about one lakh seventy five thousand people got their names, registered and about Rs. 16 crores were received as deposit. But at that time the Government started the construction of hotels in the name of Asiad '82 rather than allotting flats to the people. Therefore, I would like to know the total number of people who got their names registered in 1979, the number of those who were allotted houses during the last ten years and also the number of persons who are yet to be allotted flats?

[*English*]

SHRIMURASOLIMARAN: Sir, the DDA has so far launched 17 schemes. The number of persons registered under these schemes in 3,18,855. Against which allotments made as on 31st March, 1990 is 1,91,916. The total backlog as on 1.4.1990, is 1,18,580. The DDA is having a perspective plan for the next four years. They want to complete it by 1991, 12,600 flats. In 1991-92, 19,000, 1992-93, 26,000 flats and 1993-94, 26,500 flats are to be completed. So, altogether, they want to complete 84,100 flats. This is the perspective plan. I do hope that they will complete it with the able guidance of the hon. Members.

SHRISONTOSH MOHAN DEV: I would like to know about the retired persons' category from the hon. Minister. When you categorise them, whether the retired politicians who had been defeated as MPs are also being considered.

SHRI MURASOLI MARAN: This is for the retired or retiring officials. The politicians never retire.

[*Translation*]

SHRI KIRPAL SINGH: I would like to know whether this scheme will continue in future also and whether it is a permanent or temporary scheme; that is, whether the names of those people retiring now and those retiring next year will also be included

in the list or is it that this scheme is only for those people who are retiring next year and who had applied for it earlier ?

[*English*]

SHRI MURASOLI MARAN: Sir, this is not a permanent scheme. But according to this scheme, persons who were due to retire upto December, 1991 have been covered. If necessary, we may have other such schemes also.

Committee to Monitor the upliftment of Adivasis

*845. SHRIGULABCHAND KATARIA: Will the Minister of WELFARE be pleased to state:

(a) whether Government are aware of the complaints that crores of rupees provided for the upliftment of Adivasis do not reach them; and

(b) whether Government propose to constitute a Committee in each State to monitor the use of the money spent on the upliftment of Adivasis?

[*Translation*]

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) Part of the investments under the Tribal Sub-Plan, is towards the development of infrastructures in the Tribal Areas. The benefits of these do not directly and immediately or substantially reach the Scheduled Tribes. The Working Group on Development of Scheduled Tribes during the Eighth Five Year Plan has identified this and has recommended various remedial/precautionary measures to make the Tribal Sub-Plan strategy best serve the interests of the Scheduled Tribes. These include a significant shift, from infrastructure development to family beneficiary oriented schemes.

(b) The State Governments implementing the Tribal Sub-Plan have already set up Committees at various levels to monitor and